

(b) the details of other similar centrally funded projects that are proposed to be launched to fast-track the development of tribal belts in the country including Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) At present, in Jharkhand, the “Jharkhand Tribal Empowerment and Livelihood Project (JTELP)” is being implemented with the support of “International Fund for Agriculture Development (IFAD)”, covering about 1,36,000 households, including 10,000 PVTG households, stretching in 30 Blocks, 158 Panchayats and about 1,256 villages in the State, since 2013 and this programme will continue up to 2021. Similarly, in Odisha, the “Tribal Empowerment and Livelihood Programme (OTE LP)” is being implemented with external financial assistance covering 56,180 households in 1,042 villages with 358 Micro Watersheds stretching in 30 backward Blocks of 7 tribal Districts in the State, since 2004 and this programme will continue up to 31st March, 2016.

(b) JTELP and OTELP are the ongoing externally aided projects to fast-track the development of tribal belts in the country. The projects are submitted by the State Governments and as far as Ministry of Tribal Affairs is concerned, at present there is no information of any other projects launched for the similar programmes.

#### **Cases of violation of provisions of Forest Rights Act**

302. SHRI B.K. HARIPRASAD:

SHRI D.P. TRIPATHI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of cases of violation of provisions of (Recognition of Forest Right) Act, 2006 being reported/ noticed by Government during each of the last three years and the current year in Maharashtra, Karnataka, Chhattisgarh, Odisha and Jharkhand;

(b) the number of cases disposed of during the aforesaid period along with the number of cases pending as on date and the steps being taken by Government for their early disposal; and

(c) the other steps taken/being taken by Government to safeguard the land rights and livelihood of tribals?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) Complaints are

received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with the State/ UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Governments/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/ UTs and provides support by holding consultations in different parts of the country and clarify doubts whenever required. A list of complaints received and action taken by the Ministry is given in the Statement (*See* below).

(c) Section 4(5) of the Forest Rights Act, 2006 provides specific safeguards against the eviction or removal of a member of forest dwelling Scheduled Tribe or other traditional forest dweller from forest land under his occupation till the recognition and verification procedure is complete. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 also provides special safeguards for Scheduled Tribes with regard to their land rights and livelihood.

#### *Statement*

##### *A list of complaints received and action taken by the Ministry*

Sl. No.	Name of the complainant	Nature of complaint	Action taken
1.	Shri Basudeb Acharia, MP, Leader CPI-M	Providing patta to the tribal population under FRA,2006.	Forwarded to State Government of Chhattisgarh Fortaking appropriate action.
2.	Ms. Priya Pillai, Policy Advisor, Greenpeace India	Non-implementation of FRA in area proposed for diversion for coal mine.	Forwardedto State Government of MP for taking appropriateaction.
3.	Dr. Anand Murai, Ex-Gen.Sec., JPCC and Patron Jharkhand Adivasi Mahasabha	Charter of demands of tribal of Jharkhand State	State Government of Jharkhand is requested to take action.
4.	Shri K.A. Gunasekaran, Chairman, Tribal People Council, Tamil Nadu	Non-Implementation of FRA	State Government of Tamil Nadu is requested to take action.
5.	Shri R.C. Negi, Kinnaur Van Adhikaar Dharak Kissan Sangh	Encroachment of the forest land.	State Government of H.P. requested to take action.

Sl. No.	Name of the complainant	Nature of complaint	Action taken
6.	Shri Digvijaya Singh, Gen. Secy, AICC	Demarcation of forest land and revenue land in the state.	State Government of MP and Chhattisgarh were requested to take necessary action.
7.	Shri Ramesh Nandwana, Coordinator, Jangal Zameen Jan Andolan, Udaipur	Related to irregularities in the implementation of FRA	State Governments of Rajasthan is requested to take action
8.	Shri Kishore Kumar Parichha, Vice-President, Odisha Kendupartra Kamachari Sangha, Odhisha	Non-implementation of FRA	State Government of Odisha requested to take action.
9.	Shri Anil Garg, Madhya Pradesh	Non-implementation of FRA	MoEF and State Government of M.P. were requested to take action.
10.	Ms. Archana Sivaramkrishnan, Keystone Foundation,	Complaint reg. destroying the honey processing equipment by Range Forest Officer	State Government of Karnataka requested to take action.
11.	Shri Sudhir Mungtiwar, President, BJP Maharashtra State	Decision to seek the evidence in respect of the possession of forest land by ST in Maharashtra State	State Government of Maharashtra is requested to take action.

#### **Expansion of Vanbandhu Kalyan Yojana**

303. SHRI SANJAY RAUT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is considering to expand the programme Vanbandhu Kalyan Yojna (VKY) for the development of tribal people in the country;

(b) if so, the details of the scheme and its salient features thereof; and

(c) how much amount has been allocated to various parts of the country during the last one year, particularly in Maharashtra?